

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA**

REGIONAL BENCH – COURT NO.1

Ex. Appeal No. 51 of 2011

Arising out of Order-in-Appeal No.80/CE(A)/GHY/07 Dated 09.10.2007 passed by
Commissioner of Customs & Central Excise (Appeals), Guwahati.

M/s. Parg Bosimi Synthetics Ltd.

House No.4, Nilgiri Path near Dordarshan
Kendra R. G. Baruah Guwahati-781024

Appellant (s)

VERSUS

Commr. of Central Excise, Guwahati

Sethi Trust Bhawan, Guwahati-781005

Respondent (s)

APPEARANCE :

None for the Appellant

Shri H. S. Abedin, A. R. for the Respondent

CORAM:

HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)

HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)

ORDER NO.FO/A/75075/2020

Date of Hearing : 13 January 2020

Date of Decision : 13 January 2020

PER BENCH :

The appellant has filed a letter in which it is stated that they want to withdraw their appeal since they have filed an application under the **Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019** introduced by the Government of India.

The prayer of the appellant for withdrawal of appeal is allowed and the appeal is dismissed as withdrawn.

(Dictated and pronounced in the open court.)

Sd/-

**(P. K. Choudhary)
Member (Judicial)**

Sd/-

**(P. Anjani Kumar)
Member (Technical)**

Pooja